

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 302
IB-167(ND)/2024

IN THE MATTER OF:

Panache Digilife Limited
Vs.

.... Petitioner/Applicant

Futopia Global Private Limited

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 08.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Ajay Kumar, Mr. Ankit Gupta, Ms. Stuti Vatsa, Mr. Vijayant Goel Advs.

ORDER

In compliance with the order dated 10.04.2024, the Applicant has filed an affidavit alongwith certificate of incorporation in support of the change of name of the Corporate Debtor-Company.

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of the application and the additional affidavit filed on 19.04.2024 on the Respondents by all modes and file proof and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List the matter **on 29.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)